



2026:AHC:15960

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 615 of 2026

Ram Swaroop

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ranjeet Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ranjeet Kumar Mishra, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. Sri Gaurav Singh, learned Standing Counsel has raised a preliminary objection regarding maintainability of the writ petition on the ground that it is barred by delay and latches particularly when the writ petitioner came to be transferred on 27.12.2024 from the office of Divisional Director, Social Forestry Division, Kanpur Nagar to Director, Forest Training Institution, Kanpur Nagar. He submits that it is always open for the writ petitioner to raise his grievance before the competent authority. Since the transfer order is dated 27.08.2024 and the petition has been presented before this Court in the month of January, 2026 and further the transfer is in the same district. Accordingly, interference is declined, the writ petition stands **disposed of** leaving it open for the writ petitioner to prefer representation after joining the transferred place of not joined.

(Vikas Budhwar,J.)

January 21, 2026

Rajesh